SECURITIES AND EXCHANGE BOARD OF INDIA WESTERN REGIONAL OFFICE

SEBI Bhavan, Panchvati 1st Lane, Gulbai Tekra Road, Ahmedabad-380006

CERTIFICATE No. 8841 of 2025

Certificate under section 28A of the Securities and Exchange Board of India Act, 1992 read with section 222 of the Income Tax Act, 1961

पूरव भरतभाई पटेल (पैन: ANWPP1802G)

पता: 8 मित्र मंडल सोसायटी, एनआर। दर्पण अकादमी, परितोष बिल्डिंग के सामने, उस्मानपुरा अहमदाबाद, गुजरात- 380013

2. हंसाबेन भरतकुमार पटेल (पैन: **AOBPP**2678**G**)

पता: 8 मित्र मंडल सोसायटी, एनआर। दर्पण अकादमी, परितोष बिल्डिंग के सामने, उस्मानपुरा अहमदाबाद, गुजरात- 380013

1. Purav Bharatbhai Patel (PAN: ANWPP1802G)

Address: 8 Mitra Mandal Society, Nr. Darpan Academy, Opp.Paritosh Building, Usmanpura Ahmedabad, Gujarat- 380013

2. Hansaben Bharatkumar Patel (PAN: AOBPP2678G)

Address: 8 Mitra Mandal Society, Nr. Darpan Academy, Opp.Paritosh Building, Usmanpura Ahmedabad, Gujarat- 380013

NOTICE OF DEMAND UNDER RULE 2 OF THE SECOND SCHEDULE TO THE INCOME-TAX ACT, 1961 READ WITH SECTION 28A OF THE SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992

1. This is to certify that a sum of Rs. 1,13,27,945/- (Rupees One Crore Thirteen Lakhs Twenty-Seven Thousands Nine Hundred Forty-Five Only) Joint & Several along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum as detailed below is due to SEBI from you:

Description of Dues	Amount (Rs.)
Amount directed to be disgorged by WTM vide Order No. QJA/GR/IVD-3/ID1/31180/2024-25 dated January 31, 2025 in the matter of Pressure Sensitive Systems India Limited.	1,06,85,797/-
Interest from February 2025 to July 2025 @ 1% p.m.	6,41,148/-
Recovery Cost	1,000/-
Total	1,13,27,945





- 2. You are hereby directed to pay the total amount as mentioned above within 15 (Fifteen) days of the receipt of this Notice by way of direct credit through EFT/NEFT/RTGS to A/c No. SEBIRNDSGS8841 of Bank of India, IFSC code BKID00VAN04 (or) online payment facility available on the "Recovery Payment" module at https://siportal.sebi.gov.in OR the payment link available on the following path: SEBI Website -> Enforcement ->Recovery Proceedings -> Pay Now failing which the Recovery Officer shall proceed to recover the amount due in accordance with the provisions of section 28A of the Securities and Exchange Board of India Act, 1992 ("SEBI Act") read with sections 220 to 227, 228A, 229 and 232 of the Income-tax Act, 1961 and the Second Schedule to the said Act and the rules made thereunder.
- 3. In the event of non-payment of the dues as above, SEBI shall recover the money by one or more of the following modes, namely: -
 - (a) Attachment and sale of your movable property;
 - (b) Attachment of your bank accounts;
 - (c) Attachment and sale of your immovable property:
 - (d) Arrest and detention in prison;
 - (e) Appointing a receiver for the management of your movable and immovable properties.
- 4. Further, as per Explanation 1 to section 28A of the SEBI Act, any direct or indirect transfer of your property or monies held in bank accounts to your spouse or minor child or son's wife or son's minor child, otherwise than for adequate consideration, on or after January 31, 2025 shall be deemed to be your property or money for the purpose of recovery.
- 5. You are also advised to take note that upon service of this notice, you are not competent to mortgage, charge, lease or otherwise deal with any property belonging to you except with the permission of the Recovery Officer and any such transfer shall be deemed void as per rule 16 of the Second Schedule to the Incometax Act, 1961 read with section 28A of the SEBI Act.
- 6. Any confirmation of e-payment(s) made (in the format as given in table below) should be forwarded to "The Recovery Officer, SEBI Bhavan, Panchvati 1st Lane, Gulbai Tekra Road, Ahmedabad-380006 or sent by email to recoverywro@sebi.gov.in, pooja@sebi.gov.in, abhinavi@sebi.gov.in

Case Name and Recovery Certificate Number :	
Name of Payer:	
Date of Payment:	
Amount Paid :	
Transaction No.:	
Bank Details (Bank Name, Branch Name, IFSC Code and Account No.) from which payment is made:	

Note: In the absence of confirmation of e-payment as per the above formation the credits made will not be accounted towards the dues.

प्रावेशिक कार्यालय Western Regiona 7. In addition to the aforesaid dues, you will also be liable for further interest, all costs, charges and expenses incurred in respect of recovery proceedings against you. Paja Mirgraa

Dated: July 24, 2025



पूजा ढींगरा / Pooja Dhingraa वसूली अधिकारी एवं उपमहाप्रबंधक Recovery Officer & Deputy General Manager भारतीय प्रतिमृति और विनिमय बोर्ड Securities and Exchange Board of India अहमवाबाव / Ahmedabad

